

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2
(IB)-1308(PB)/2019

IN THE MATTER OF:

Harminder Singh Bal @ Lucky
Vs.

.... Applicant/petitioner

M/s. Rosewood Café Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 30.05.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

Ms. Deepti Arya, Adv.

For the respondent


ORDER

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 11.06.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 11.06.2019.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)